

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :NEW BOMBAY BENCH
NEW BOMBAY:

O.A. 187/87, 224/87 and 275/87.

Shri Periaswamy Achan Applicant in OA 187/87.

Shri Ponnuswamy Karuppan Applicant in OA 224/87.

Shri M.Murugesan Applicant in OA 275/87.

versus

Permanent Way Inspector, Panvel,
District-Raigad and others ... Respondents.

P R E S E N T :

The Hon'ble Shri G.Sreedharan Nair, Vice Chairman.

The Hon'ble Shri M.Y.Priolkar, Member(Admn).

For the applicants- Mr M.S.Ramamurthy, Advocate

For the respondents- Mr J.G.Sawant, Advocate.

Date of hearing - 22.8.90.

Date of Judgment & Order - 28.8.90.

JUDGMENT & ORDER :

G.Sreedharan Nair, Vice Chairman :-

These applications were heard together as the issues involved are the same and are being disposed of by a common order.

2. The applicants were employed as Mates under the first respondent. Their grievance is against the termination of their services.

3. The applicant in OA 187/87 alleges that he was employed from about 31.12.1981 upto 6.9.1985, was sent for medical examination by the end of August, 1985 for being tested in B-1 category and he was found not fit; he requested examination for B-2 category or other permissible categories, but the first respondent refused to do so and orally told him that he will not be engaged with effect from 6.9.1985.